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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATION

The 23rd January 1943

No. 207-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (PRESS)

Calcutta, 19th January 1943

No. 49-Pr.—Whereas in the opinion of the Governor the pamphlet in English entitled *A Phase of the Indian Struggle* by Dr. Syama Prasad Mookherjee, published by Monojendra N. Bhowmik, Kushtia, Nadia, and printed by B. K. Sen at the Modern India Press, 7, Wellington Street, Calcutta, contains prejudicial matter of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules read with clauses (e), (f), (g) and (h) of sub-rule (6) of that rule;

Now, therefore, in exercise of power conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the said Rules, the Governor hereby prohibits the further publication, sale or distribution of the said pamphlet and declares to be forfeited to His Majesty all copies, wherever found, of the said pamphlet and all other documents containing copies, reprints or translations of, or extracts from, the said pamphlet.

A. E. PORTER

Addl. Secy. to the Govt. of Bengal

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 22nd January 1943

No. 1109—HC-8/42-Com.(C).—The following notification, issued by the Government of India, Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

COMMERCE—WAR

New Delhi, 19th December 1942

No. 91-C.W. (6)/42—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-C.W. (1)/42, dated the 7th February 1942, namely:

In the Schedule annexed to the said notification—

I. in Part A, after item 14, the following item shall be inserted, namely:—

“14A. Spectacle frames, all sorts.”

II. in Part C, after item 15, the following item shall be inserted, namely:—

“15A. Lamps and parts thereof, the following:—

(i) Gas Lamps.

(ii) Hurricane Lamps.

(iii) Incandescent oil lamps.

(iv) Oil Lamps.

S. N. RAY

Joint Secy. to the Govt. of India